

drought devastated plantations, re-planting of old, diseased and un-economic plantations propagation of high-yielding materials and developing infrastructure for water resources, production of quality seedling etc, Pest and disease control programmes have also been introduced. It is proposed to further intensify these efforts during the VII Plan period.

Shortage of Coal Production

243. SHRI G. G. SWELL : Will the Minister of STEEL AND COAL be pleased to state ;

(a) whether there is a serious shortage of coal production ;

(b) if so, the extent of the shortfall; and

(c) whether to meet the national requirements, he is considering the use of sophisticated machinery such as the walking dragline ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : (a) No Sir.

(b) Does not arise.

(c) Use of Walking Dragline is in vogue for the past several years in opencast mines of Coal India Ltd. where the working conditions indicate that draglines should be used.

Autonomous Body for Kandla Free Trade Zones

245. SHRI R. P. GAEKWAD : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) whether Government are aware that Export Promotion Zones have not made any substantial and effective contribution in achieving the objectives fixed at the time of constitution of the Zones ;

(b) whether the Kaul Committee had in its report, recommended for setting up an autonomous body for the Kandla Free Trade Zones; and

(c) whether necessary legislation in this regard is being brought forward and if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A. SANGMA): (a) The Export Processing Zones at Kandla and Santacruz have been registering good results, Encouraged by their performance, four more Zones are being set up in the country.

(b) Yes, Sir.

(c) Action has been initiated to formulate necessary provisions in this regard.

Cases Against Private Firms by Income Authorities

246. SHRI ANANTA PRASAD SETHI : Will the Minister of FINANCE be pleased to state :

(a) whether any criminal cases have been initiated against some private companies by Income Tax authorities during 1983-84 and 1984-85 for not depositing income tax of more than Rs. 90,000 deducted at source within the stipulated period with the Union Government ; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) The cases where some private companies have not deposited Income Tax of more than Rs. 90,000/- deducted at source within one year, within the stipulated period with the Union Government are as under :

	Assessment Year	Amount of TDS Rs.
M/s. R. Tulsidas & Co., Bombay	1977-78	1,36,672
	1978-79	2,59,171
	1979-80	2,69,790
	1980-81	3,55,636
M/s. Hind Shipping Agencies, Bombay	1977-78	94,976
	1978-79	1,29,778

The latest position is being ascertained from the field authorities.